



Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 9/2002</p> <p>COMMISSIONER OF INCOME TAX Petitioner Through Mr. R.D. Jolly</p> <p>versus</p> <p>TRIVANI ENGINEER INDUSTRIES LT Respondent Through</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p style="text-align: center;"><u>ORDER</u> 09.03.2005</p> <p>%</p> <p>Vide the order dated 13th May, 2002 passed by the Division B</p> <p>only following question of law was framed -</p> <p>“Whether the Tribunal (ITAT) and CIT (A) have erred in deleting the addition of Rs.1,93,051/- being the amount collected by the assessee towards Molasses Storage Fund?”</p> <p>ITA No.9 of 2002</p>



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Orders

In view of the judgment of Division Bench of this Court in the case
DCM Ltd. v. Commissioner of Income-tax (2004) 192 CTR Reports (Delh
408, nothing survives in the present appeal, the same is dismissed.


SWATANTER KUMAR, J


MADAN B. LOKUR, J

MARCH 09, 2005
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